

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/125(AHM)2021 in CP(IB) 332 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2021**

Name of the Company: Darshan Bharatbhai Patel
V/s
Gokul Ceramic Pvt. Ltd

Section 19(2) IBC r.w Rules 11 of NCLT rules,2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**


Mr. Kamil Lokhandwala, advocate, appeared on behalf of the Applicant.

The instant application is filed under Section 19(2) of IBC.

Applicant as well as Registry is directed to issue notice to the Suspended Management.

Meanwhile, the Suspended Management is directed to cooperate with the IRP.

List the matter on 08.03.2021.


VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 23rd day of February, 2021


MANORAMA KUMARI
MEMBER JUDICIAL